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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	11.11.97	It is submitted by the learned Counsel for the petitioner that on the last occasion learned ^{Senior} Standing Counsel was directed to obtain instructions as to whether Res. 3 has in the meantime retired from service. Learned Senior Counsel files letter dated 19.9.97 indicating that Res. 3 has retired with effect from 1.9.95. In view of this learned Counsel for the petitioner does not want to pursue the O.A. and seeks permission to ask withdraw the O.A. In view of this O.A. is disposed of as withdrawn. J. J. M. Vice-Chairman 11/11/97	